Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu *******

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

> GOVERNMENT ORDER NO:- 3093 - JK (LD) of 2025 DATED:- 13 - 03 - 2025

Sanction is hereby accorded to the appointment of Mr. Arif Hilal, Assistant Executive Engineer (Civil), Corporate Office, Srinagar as Officer In charge (OIC) Litigation in case O.A. No. 754/2024 titled Abdul Hameed Vs Union Territory of Jammu and Kashmir and others including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government,

Dated: - 13 - 03 - 2025

No:- LAW-OIC/032025

Copy to the:-

- Learned Advocate General, J&K.
- Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 4. Principal Secretary to Government, Power Development Department.
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation (OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

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